

ANDHRA PRADESH STATE LEGAL SERVICES AUTHORITY

Near A.P. Secretariat, Amaravati,
Guntur District - 522238

DATE : 12.12.2025

NOTICE NO. 7/2025

Applications are invited from eligible candidates for the posts of other persons (Members) in Permanent Lok Adalat established U/s. 22B of Legal Services Authorities Act 1987 at Anantapuramu, Chittoor, Visakhapatnam, Vizianagaram, West Godavari, Guntur, Krishna and Nellore Districts in the State of Andhra Pradesh.

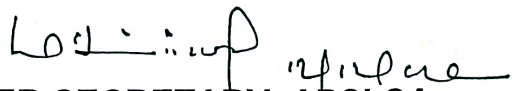
Sl. No.	Name of the Post	Qualification	Number of Posts	Fee	Allowances
01.	Other person (Member)	Graduate with adequate experience in Public Utility Services	Anantapuramu – 1 Chittoor – 1 Visakhapatnam-1 Vizianagaram – 1 West Godavari – 1 Guntur-1 Krishna-1 Nellore-2	Sitting fee Rs.2500/- per sitting	Conveyance allowance as prescribed basing on the classification of cities subject to the maximum fixed as per Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairman and other Persons)Rules, 2003.

The following are the Public Utility Services as declared for the purpose of the Legal Services Authorities Act, 1987:

- (i) transport service for the carriage of passengers or goods by air, road or water ;
- (ii) postal, telegraph or telephone service ;
- (iii) supply of power, light or water to the public by any establishment ;
- (iv) system of public conservancy or sanitation ;
- (v) service in hospital or dispensary ;
- (vi) Insurance Service ;
- (vii) Education or Educational Institutions
(inserted vide notification No.S.O.495(E) of Ministry of Law & Justice , Department of Justice, Govt. of India)
- (viii) Housing and Real Estate Services (inserted vide notification No.S.O.495(E) of Ministry of Law & Justice , Department of Justice, Govt. of India)
- (ix) Banking and other Financial Institutions
(Declared as Public Utility Services by the State Government vide G.O.Rt. No.1839 Law (LA&J- Home Courts.A1) Dept. dt.12/12/2006)

(x) National Rural Employment Guarantee Scheme
(Declared as Public Utility Services by the State Government
vide G.O. Rt. No.293 Law (LA&J- Home Courts.A1) Dept.
dt.03-12-2009)

1. The applicant must be citizen of India ;
2. Age of applicant must be below 65 years as on 01-12-2025 ;
3. Application in prescribed form annexed herewith shall reach the Office of Andhra Pradesh State Legal Services Authority on or before 5.00 P.M. on 26.12.2025. The Authority shall not be responsible for delay caused by Post Office delivery ;
4. The application must accompany self addressed envelope with postal stamps of Speed Post and self attested certificates of experience if any and self attested matriculation certificate. These papers shall be subject to verification at the time of Interview ;
5. Interview of candidates shall be taken by Hon'ble Executive Chairman or person/persons authorised by Hon'ble Executive Chairman. Candidates who have worked with Legal Services Authority with satisfactory performance may be given preference ;
6. Decision of Hon'ble Executive Chairman, APSLSA shall be final about selection and posting ;
7. The A.P. State Legal Services Authority shall have right to cancel or modify the notification or to accept or reject any candidature without assigning any reasons with the approval of the Hon'ble Executive Chairman, APSLSA;
8. The Members shall hold Office for a maximum term of five years or till attaining the age of 65 years whichever is earlier and shall not be eligible for re-appointment ;


MEMBER SECRETARY, APSLSA

**Application for the post of the person (Member) in
Permanent Lok Adalat for Public Utility Services
at Anantapuramu, Chittoor, Visakhapatnam, Vizianagaram,
West Godavari, Guntur, Krishna and Nellore Districts
in the State of Andhra Pradesh**

1. Post applied for : -----

2. Name : -----

3. Father's Name : -----

4. Address (Home District) : -----

5. Address for Correspondence : -----

----- Mobile No. -----

6. Date of Birth & Age : -----

7. Educational Qualifications : -----

8. Previous Post/Posts held and tenure of holding such
Office (attach separate sheet if required) :

9. Experience if any (attach separate sheet if required)

**Self attested
recent
Photograph**

p.t.o.

10. The applicant has been:

i) adjudged as insolvent (Yes/No)

ii) convicted (Yes/No)

(If yes, give details on separate paper)

iii) involved in any litigation (Yes/No)

(If yes, give details of Case no./Section, on separate paper)

iv) physically/Mentally sick (Yes/No)

v) having Financial or other interest in Public Utility Service Institution (Yes/no)

vi) removed from any office by abusing official position (Yes/No)

vii) attached with Legal Services Authorities (Yes/No)
(If Yes, furnish details on separate sheet)

viii) involved in active politics (Yes/No)

11. Choice Districts, if any, in order of preference :

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Declaration

I ----- S/o -----

----- R/o -----

do hereby declare that the information given in this application is true to my knowledge and belief and nothing material has been concealed.

Place : -----

Date : -----

I undertake that I have not concealed any material information. I further undertake that in case at any stage I have been found guilty of concealing any material information, my candidature/subsequent appointment be cancelled with immediate effect.

Signature of Applicant

Name -----

Mobile No. -----

Email -----

Age as on 01.09.2025

----- Years

----- Months

----- Days

To be filled by Office

Received on -----

At -----a.m./p.m.

And entered in Register at

Serial No. -----

Receiving Officer